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GOVERNMENT ORDERS

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Chapter XXIII-Treasure Trove

Old paras.

A-General Rules under section 19 of the Treasure Trove Act, 1878

W.B.—Attention is particularly invited to rule 16. It is great importance that the Act should not be used in petty cases where a few coins have been accidently found, and the police should be instructed that in such cases no inquiry at all is necessary. The Government has an immemorial right over transmit trove, and one object of the Act is that valuable coins should be acquired and preserved from destriction but it is obvious that this object will be constantly defeated if finders are expected to harrowing inquiries and presecutions.

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378. Every tabail office shall be considered a Government treasury for the purposes of receiving treasure de-posited by a finder in accordance with section 4 of the Treasure Trove Act, 1878.

On receiving treasure trove, the tabsildar slight cause to be prepared a list containing details of the of coins other than those in current use, care shall be taken to record in the list the date stamped on the coins and so much of the superscription as may be legible. To the list prepared in the tabsil shall be added the place and date of finding

If the treasure found consists of massive pillars, inscribed blocks, or other objects in situ, the tabsilder shall not remove them, or require thom to be removed, to the tabsil; but he shall make such arragements as appear necessary for their protection, pending the orders of the Collector.

If such treasure consists of isolated figures, fragments of carving and the like, not in situ, the tabsildar shall, unless he has reason to apprehend that it will, if left in the custody of the finder be defaced or made away with, allow the finder to retain it in his dwn cust dy pending the orders of the Collector. If the tahsildar has reason to apprehend injury to or loss of the treasure found, lie shall require the finder to deposit it at the tabil.

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The list shall be read over to and attested by the finder, and in every case a duplicate bopy shall be at Rule 8 once delivered to him free of charge.

On receipt of the tabsildar's report, under rules 2 and 3, if the Collector considers the acquisition of the troasuro desirable on historical, antiquarian, or other public grounds, he shall submit a full description of the same to the Government, stating the actual value of the materials, the estimated market value of the treasure, the grounds on which he considers that it should be acquired, and the sum lover and above the intrinsic value of the materials payable, under section 16 of the Act, the persons entitled to payment.

In the case of treasure falling under rule 2, the Collector in his ... report to the Government shall also state what arrangements he proposes for its care and protection in situ, should its acquisition be sanotioned, and whether by lease or otherwise, he can secure to the Governmont the land to which the said transure is attached, or is right to enter upon the land and to undertake therein such protective measures

as may soom necessary.

- 382. If the finder is a person known to be possessed of means old parametries equivalent in value to the treasure found, and if after the list prescribed in the foregoing rule has been prepared, he elects to retain such treasure in his own custody he shall be permitted to do so until orders have been received from the Collector.
- 383. If notice has not been previously given, the tabsildar shall 17:

 Rule 6 forward a copy of the list to the Collector of
 the district in which the treasure has been found,
 and this shall be accepted as the notice in writing required by the
 Act.
- 384. All treasure deposited shall be placed in a fitting receptacle and kept in the treasury under double lock and key until orders for its disposal have been received from the Collector. The covering to the receptacle shall be sealed by the tahsildar.
- at the nearest tabsil office. An entry of the account to be detained, nor is the treasure to be examined at the police station further than may be necessary for the purpose of making a summary description of its nature.
- 336. The officer is charge of a police station, on receiving informule 9 mation that treasure has been found at any place within his jurisdiction, may, if he has reason to believe that notice of the finding has not been given to the Collector, or that attempts have been made to alter the treasure, make an inquiry as he would into a case of ownerless property. If upon inquiry he finds that notice has not been given, he shall report the case to the magistrate having jurisdiction for further orders; if he finds that notice has been given and that no reason for special precautions exists, he shall at once desist from any further inquiry into the case.
- 387. Upon receipt of the notice in writing referred to in section Rule 10 4, the Collector shall hold a summary inquiry.

 If he is satisfied that the finder has unduly delayed giving the notice, or that the treasure found is stolen property, he may forward the ease either to the magistrate having jurisdiction or to the Magistrate of the district.

In every other case the Collector shall forthwith publish the notification prescribed by section 5 of the Act.

388. The notification shall be published by beat of drum or in the published by beat of drum or in the state of the ritting manner at the village within the boundaries of which the treasure has been found, and a copy of it shall be posted both at the tahsil and than a within the jurisdiction of which the village is situate. When the treasure found exceeds in value Rs. 100 or if for some other cause special notice of the finding appears necessary, a copy of the noti-

TREASURE TROVE

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	fication shall be published in the Government Gazette. Care must be section 5(b)	He and the second
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	taken where in prosession of the place where	
	taken when hocessary to serve notice in writing did the treasure has upon the person in possession of the place where the treasure has	
	been found.	
	389. Except as provided in section 6, no treasure shall be declar-	
2700	389. Except as provided in section 6, no treasure instituted under ed forfeit until, upon prosecution instituted under the treasure shall have	
1726	ed lotter union, the treasure shall have,	
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	been pronounced to the Collector.	建
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	390. If the magistrate is satisfied that the person he shall forward inot the finder of the treasure, he shall forward in the finder of the converges to the Collector and	
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	published under section b shall be made within by the Collector. If no claim is made within	. 医绿脂酰胺
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	392. No treasure shall be acquired under section received from has been given to, and sanction received from has been given to, and sanction received from the purposes of acquisition.	MALE ST
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	B-Rules regarding the disposal of coins found as Treasure Trove	国际的
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4	395. In all cases where coins are found as treasure trove the	新加加的 [5]
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	Administration Density of the second of the	THE SHAPE
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	(a) of Government of India mintage,	细胞學院學
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ind a (c) coins struck at Calcutta, Murshidabad, Banaras and Arkot Old paras. in the name of Shah Alam, dated the 19th Julus.

396. District Officers should also send a copy of the report together with specimens of the coins to the Sec-Secretary, Coin Com- rotary, Coin Committee, Uttur Pradesh (Caramittee, to receive copy tor of the State Museum), Lucknow. They of report with specimens. must use their discretion about forwarding specimens; where they are unable to give an dea of the nature of the coins they should forward all in the case of small finds and, as far as possible, specimens of each variety in the case of larger finds. The Secretary, Coin Committee, will call for the remaining coins if he considers their examination necessary.

397. The Secretary of the Coin Committee, or some member thereof, will examine the find, prepare a de-Exemination of find by Secretary, Coin Com-mittee, and report to tailed description of the coins and ascertain from the institutions on the distribution list whether they require any of the coins. On Covernia ont. receipt of their replies and, in important cases, after consulting the Coin Committee, the Societary should report to Government in the General Administration Department the number of coins which should be acquired for presentation to coin-cabinets of museums and for sale at the Lucknow Museum, stating at the same time the intrinsic and the numismatic value of the coins to be acquiréd.

398. In making his report, the Secretary will be guided by the 1735 Distribution of coins following principles ::

(1) If only one specimen is found, it should be presented to

the Lucknow amseum.

(2) If more specimens are found they should be presented, as far as they will go, to the institutions which receive treasure trove coins found in Uttar Pradesh.

(3) A coin should not be presented to an institution which already has a specimen of the coin.

girm a (4) Generally all rare specimens of coins should be proposed in a for acquisition. If any remain over after distribution, they should be kept for sale at the Lucknew Museum at their manis-· i matic value.

orders regarding the acquisition will pass orders regarding the acquisition of the coins. by Angernmont Those acquired will be distributed by Government and the remainder returned direct to the District Officer concerned for disposal under the Treasure Trove

400. The expenditure incurred by a District Officer in the pur- 1735 B chase of those coins which have been acquired Grant for expenditure will be met from his contract grant. expenditure is large, Government will consider the question of an extra grant. 18 Gonl. (G. A.) F 21.

TREASURE TROVE :

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401. Coins acquired by Government for sale will be forwarded to sale of coins acquired. the Curator, State Museum, Lucknow, who will publish lists of such coins quarterly in the Covernment Gazette, or, if, the importance of the coins warrants it, in important newspapers as well. The advertisement charges will be met from the continget grant of the Lucknow Museum.

1735-D

402. Copies of the lists of coins for sale will be sent to (a) the Distribution lists of States who have expressed their desire to States who have expressed their desire to acquire coins, (b) members of the Numismatic society of India, and (c) other numismatists who may register their names for the supply of the lists. coins for sale.

1735 E

403. The coins purchased by States and others will be sent by the Curator of the Lucknow Museum, per value pavable post. Coins purchased to be sent V. P. P. payable post.

1735-F

404. The coins for sale which remain undisposed of at the Lucknow Museum for five years, should be sent by the Curator of the Lucknow Museum to the for Mint Master, Calcutta, with the following cor-Undisposed coins ale to be sent tificate: 海头边点 Calcutta Mint.

"Certified that the provisions of the rules regarding the disposal of treasure trove coins have been carried out in respect of -gold-,silver-bullion and--copper coins sent herewith and that these coins can be inelted without delay."

1735-G

Coins forfeited to Government which are of no numismatic of coins to value and those of such value which have not been selected for distribution or sale should be sent by District Officers to the Mint Master, Calcutta, for being melted, after orders for the disposal of the find have been passed by melted, after orders for the disposal of the find have been passed by Government and action under the Treasure. Trove Act has been taken. The certificate referred to in paragraph 404 should also be ne de la company - la F. (sent with the coins.

1735-H

406. The Mint Master will melt the coins sent to him for melting and assay, and, after deducting the cost of certificate for refining etc., he will issue in favour of the ed by Mint. Uttar Pradesh Government an outturn cercoins melted by Mint. . Uttar tificate for the value of the metal contained in the coins and then credit the amount to State revenues to the head "XLVI-Miscellaneous-Treasure Trove"

1735-I

407. The Secretary, Coin Committee, will prepare an annual report which will be incorporated in the annual report of the State Museum, Lucknow. 1 19.06

and the